

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401

IA/2660/ND/2024 in IB/2689/ND/2019

IN THE MATTER OF:

Icatalyst Wealth Advisors Pvt. Ltd.	...	Applicant
Versus		
Sir John Bakeries India Pvt. ltd.	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shubham Sharma, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2660/ND/2024

Mr. Shubham Sharma, Learned Counsel for the applicant is present physically. No representation on behalf of the respondent. Applicant is directed to serve a notice of hearing along with a copy of today's order to the respondent. Let this matter be posted to 24.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)